

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM-9166-CII-2024 in FAO-7819 of 2016
CM-9162-CII-2024 in FAO-7820 of 2016
CM-9190-CII-2024 in FAO-7821 of 2016

Date of Hearing: 01.08.2024

CM-9166-CII-2024 in FAO-7819 of 2016
NATIONAL INSURANCE COMPANY LTD
Appellants

V/s
MAMTA SHARMA & OTHERS ...
Respondents

CM-9162-CII-2024 in FAO-7820 of 2016
NATIONAL INSURANCE COMPANY LTD
Appellants

V/s
ASHA RANI & OTHERS ...
Respondents

CM-9190-CII-2024 in FAO-7821 of 2016
NATIONAL INSURANCE COMPANY LTD
Appellants

V/s
GAGAN SHARMA & OTHERS ...
Respondents

Notice to:

Respondent no. 3/2/4. Vijay Kumar son of Jit Ram resident of Sahara Nagar Sahara Morr, Police Station & Tehsil Kathua (j&K) Driver of the offending Patrol tanker bearing No. RJ-20-GA-4331)

Respondent no. 6/5/7. Kuldeep Raj Sharma son of Babu Ram resident of Village Shallowal PO Taragarh, Tehsil and District Pathankot.

Respondent no. 3/5. M/s Jammu Pigments Pvt. Ltd, Legatan Morr, Near Railway crossing Kathua (J&K).

Whereas it is proved to the satisfaction of this court that the

above named respondent cannot be served in the ordinary manner, notice is


hereby issued this publication under order 5 Rule 20 CPC against him to

appear in this court on **01.08.2024 (Actual)** personally or through someone

authorized by law to act for them/him or an Advocate of this court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this court on

30.05.2024.


Superintendent
For Registrar (Judicial)